

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
SCRAPPING OF OUTDATED LAWS .

3473

Dr. Yogendra P. Trivedi

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether there are a number of laws which have outlived their necessity and need to be scrapped;
- (b) if so, whether Government has made a list of such laws; and
- (c) whether Government is planning to scrap such out-dated laws within a strict lime-frame?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): Yes, sir. Review/repeal of all laws, including those enacted during the British era, with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by concerned nodal Ministries/Departments of the Central Government administering the respective laws and generally by the Law Commission of India. The concerned Ministry/Department examines the recommendations of the Law Commission of India in respect of laws being administered by them as to its feasibility of reviewing or repealing them.

(b) and (c): The Department of Administrative Reforms and Public Grievances of the Central Government had already set up a Committee on Review of Administrative Laws under the chairmanship of Shri P.C.Jain with the objective of examining the need of amendment:, in and repeal of laws, among others. The salient features of the recommendations of the said

Committee included, among others, amendment of laws / rules, review of Acts of critical importance and repeal of dysfunctional/ irrelevant laws. The implementation of the report submitted by the sfeed `Otwlltie onl&evievw of Administrative Laws is being monitored by the Department of Administrative Reforms and Public Grievances. A statement containing the status of repeal and reviftwfff Statutes recommended by the Committee is at Annexure A.